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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1888/96

O.A. No. 1898/96

New Delhi this the 8th of October, 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Hon'ble Shri K. Ramamoorthy, Member (A)

1. Shri Dharam Bir,
S/o Shri Partap Singh,
C/o 2151/17A/12, New Patel Nagar,
New Delhi-110 012.

(By Advocate: Shri R.S. Rawat)

2. Shri Pooran Singh,
Son of Shri Rishal Singh
Address as for applicant 1
Applicants

Vs

1. Union of India,
through the Secretary to the
Government of India,
Ministry of Agriculture,
(Department of A.H. & Dairying),
New Delhi-110008.

2. The General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-110008.

Respondents

(By Advocate: Shri VSR Krishna)

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Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Heard. The application is directed against the order dated 10.10.95 of the second respondent imposing on the applicant a penalty of compulsory retirement from service.

The applicant has filed an appeal on 13.11.1995 to respondent 1 that the appeal of the applicant has not been disposed of, the applicant has filed this application seeking a direction to the respondent to dispose of the appeal and also to set aside the penalty order dated 10.10.95.

2. As the principal prayer in this application is for a direction to Respondent 2 to dispose of the appeal filed by him, the respondent states that the application has been disposed of with the direction to respondent 2 to dispose of the appeal within a reasonable time frame. The learned

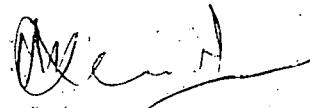
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council for of applicant also states that the applicant will be satisfied if that relief is granted. ^{Dear Sir} With the result the application is admittd and the same is disposed of with the direction to the respondents to consider the appeal of the applicant submittd on 13.11.1995 against the order dated 10.10.95 within a period of three months from the date of receipt of a copy of the order, needless to state that if the applicant is aggrieved of the outcome of the appeal, it would be open for him to seek appropriate relief in accordance with law. No order as to costs.


(K. Ramamoorthy)
Member (A)


(A.V. Haridasan)
Vice Chairman (J)